

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5502/2014

(Arising out of impugned final judgment and order dated 19/04/2011 in CWP No. 40/2004 passed by the High Court Of Punjab & Haryana At Chandigarh)

PAWAN KUMAR AGGARWAL

Petitioner(s)

VERSUS

STATE OF PUNJAB & ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and may refer to remarks and interim relief and office report)

WITH

SLP(C) No. 24365/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional documents and appln.(s) for permission to file additional documents and appln.(s) for directions and appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 18/03/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Vibhuti Sushant Gupta, Adv.
For Dr. Kailash Chand, Adv.Mr. Manoj Swarup, Adv.
Mr. Akshat Goel, Adv.

For Respondent(s)

Mr. Sanchar Anand, AAG
Mr. Apoorv Singhal, Adv.
Mr. Devendra Singh, Adv.

Ms. C. K. Sucharita, Adv.

State of M.P.

Mr. Mishra Saurabh, Adv.
Mr. Ankit Kr. Lal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by Mr. Devendra Singh, learned counsel for the respondent seeking adjournment for filing counter affidavit, as a last chance, these matters are adjourned for 11th April, 2016.

[RENU DIWAN]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.